

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

S.L.P.(C) No. 9335 of 2000@@  
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(From the judgment and order dt. 02.03.2002 in WP No. 2083/96 of the High Court of Karnataka at Bangalore )

Munithimmaiah

Petitioner(s)

Versus

State of Karnataka & Ors.

Respondent(s)

(With prayer for interim relief)

Date :13/03/2002 The appeal(s)/matter(s) was/were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU  
HON'BLE MR. JUSTICE ASHOK BHAN

For Petitioner(s) Mr. D.P. Chaturvedi, Adv.  
M/s. K.M. Prakash, NPS panwar,  
S.N. Bhat, Advs.

For Respondent (s) Mr. Altaf Ahmad, ASG  
Mr. SK Kulkarni, Mr. M.Girish Kumar,  
Mr. Ankur Kulkarni, Advs. for  
Mr. KH Nobin Singh, Adv.

UPON hearing counsel, the Court passed the following  
O R D E R

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Mr. Chaturvedi, learned counsel for appellant, commenced his arguments at 10.35 a.m. and concluded at 11.35 a.m. whereafter the learned Additional Solicitor General argued the case till 12 O'clock. Then Mr. Chaturvedi made his submissions up to 12.10 p.m. when the Court reserved its judgment.

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(J.S. Rawat)  
Court Master

(Suneet Bala Sharma)  
Court Master